

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER

ITA No.7515/Del/2019  
Assessment Year : 2014-15

Shri Ramesh Kumar Goyal,  
HUF  
H.No.467, Urban Estate-II,  
Hisar,  
Haryana – 125 001.  
PAN : AAOHR5693G.  
(Appellant)

Vs. Income Tax Officer,  
Ward-3,  
Hisar.

(Respondent)

Appellant by : Shri Manish Uppal, AR.  
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 25.09.2020  
Date of pronouncement : 25.09.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Hisar dated 28<sup>th</sup> June, 2019.

2. The learned counsel for the assessee, vide letter dated 11<sup>th</sup> September, 2020 received through email has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 25<sup>th</sup> September, 2020.

Sd/-  
**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant : Shri Ramesh Kumar Goyal, HUF  
H.No.467, Urban Estate-II,  
Hisar, Haryana – 125 001.
2. Respondent : Income Tax Officer, Ward-3, Hisar.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar